

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

THE 19th JUNE, 2019

No. 98 A: The Probationary Civil Judge (Junior Division) named in Column 02 is posted as Judicial Magistrate, with immediate effect, at the place mentioned against his name in Column no. 03 of the table given below.

Further, in exercise of powers conferred under Sub-section 3 of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974), the Court has been pleased to confer the powers of Judicial Magistrate 1st Class upon the Probationary Civil Judge (Junior Division) named in Column no. 02 at his place of posting, shown in Column no. 03 of the table given below:-

Sl. No.	Name of the Probationary Civil Judges (Junior Division) with their present place of posting	Name of the District/ Sub-Division, where the powers of Judicial Magistrate 1st Class conferred on posting as such.
01	02	03
01.	Sri Kumar Rahul, Probationary Civil Judge (Jr. Div.), Deoghar	Deoghar

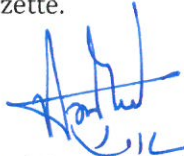
Further, the concerned Principal District & Sessions Judge is hereby requested to use his own discretionary power in distributing judicial works to officer concerned.

By Order of the Court,
Sd/- Ambuj Nath
Registrar General

Memo No. 2128/Apptt

Dated Ranchi the 19th June, 2019

Copy forwarded to the Central Project Co-ordinator I/c, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette.


19.6.19
Registrar General